C.C.A.52/03 in O.A.No.1725/92

03-07-2003

Hon. Maj. Gen. KK Srivastava, A.M. Hon. Mr. A.K.Bhatnagar, J.M.

shri M.K.Upadhyaya, holding brief of shri HN Sharma, learned counsel for the applicant.

This Contempt Petition has been filed under section 17 of A.T.Act, 1985 for non-compliance of the order dated 22.8.2000 fully. This Tribunal passed the following order -

"Under the above circumstances, neither the reversion order dated 24.10.1990 (annexure A-1) nor the order passed on the representation on 06.7.92 (annexure-A8) can be sustained and the same are quashed accordingly. The respondents to grant consequential benefits within 2 months from the date of communication of this order. No order as to costs."

The counsel for the applicant has submitted that all the consequential benefits have been given to the applicant except the seniority. In our opinion and in the interest of justice, we are of the view that no useful purpose will be served by keeping this Contempt petition pending. It appears that the respondents have taken action to comply with the orders of this Tribural. However, since a very short issue of seniority is left over, in our opinion, the ends of justice shall meet if the applicant files a fresh representation in this regard before the Competent Authority within 3 weeks, which shall be decided by the competent authority within 2 months/date of receipt of such representation a longwith the order of this Tribunal. No case of Contempt is made out. Contempt Petition is rejected.

J.M.

A.M.

Brijesh/-